

(12)
Central Administrative Tribunal
Principal Bench

O.A. No. 441 of 1998

New Delhi, dated this the 20th November, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Ex. ASI (Dvr.) Harbhajan Singh,
S/o Shri Joginder Singh,
Qr. No.1, Type I,
PS: Sadar Bazaar,
Delhi-110006. Applicant

(By Advocate: Shri Sama Singh)

Versus

1. Commissioner of Police,
Police Hqrs., MSO Building,
I.P. Estate, New Delhi-2.
2. The Sr. Addl. Commissioner of
Police, Police Hqrs.,
MSO Building, I.P.Estate,
New Delhi-110002. Respondents

(By Advocate: Shri Raj Singh)

O R D E R (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns the disciplinary authority's orders dated 10.10.97 (Ann. A) and dated 26.12.97 (Ann. B), permitting applicant to retain the Govt. quarter till the revision petition filed before the Commissioner of Police dated 10.10.97 is disposed of and directing him to pay license fee as per Rule 12 of FR-45A and S.O. No. 3/91.

2. I have heard applicant's counsel Shri Sama Singh and respondents' counsel Shri Raj Singh.

3. Shri Sama Singh does not deny the statement of respondents' counsel Shri Raj Singh that the applicant has separately filed O.A. No. 1684/98,

(13)

(2)

in which the revision authority's order on applicant's revision petition has separately been impugned and a prayer has been sought to allow him to retain the present accommodation in his occupation till the disposal of that O.A.

4. As an identical prayer viz retention of the quarter till the disposal of the present O.A. has been sought here also and two O.As seeking the same relief cannot survive, this O.A. is dismissed as withdrawn, leaving it open to applicant to pursue the other O.A. No. 1684/98 in accordance with law.
No costs.

Anil Agarwal
(S.R. Adige)

Vice Chairman (A)

/GK/